

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.2163  
ANSWERED ON THURSDAY, THE 22<sup>ND</sup> AUGUST, 2013  
[SRAVANA 31, 1935 (SAKA)]**

**CCI**

**QUESTION**

**2163. SHRI M. KRISHNASSWAMY:**

**Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री  
be pleased to state:**

- (a) **whether the Government has made any initiatives to rationalise the working of Competition Commission of India to make transparent guidelines for fine/penalty keeping in view the different tier slabs; and**
- (b) **if so, the details thereof and the present position thereto?**

**ANSWER**

**THE MINISTER OF STATE  
(INDEPENDENT CHARGE)  
IN THE MINISTRY OF CORPORATE AFFAIRS**

**(SHRI SACHIN PILOT)**

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(श्री सचिन पायलट)

**(a) & (b) Competition Commission of India is a statutory body constituted under the Competition Act, 2002. Government discharges such role as is assigned to it under the said Act. Power to levy penalty is vested in the Commission under Section 27(b) of the Act. The said section authorizes the Commission to levy penalty of upto 10% of the**

**average turnover of the last three preceding years for abuse of dominant position and anti-competitive agreements. Section 46, however, authorizes the Commission to impose lesser penalty. To effectuate the power of Section 46, the Commission has framed Competition Commission of India (Lesser Penalty) Regulations, 2009.**

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